THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGI-CAL SITES AND REMAINS (DE-CLARATION OF NATIONAL IM-PORTANCE) AMENDMENT BILL, 1953.

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH. (SHRI K. D. MALA-VIYA): Sir, I beg to move for leave to introduce a Bill to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration jl National Importance) Act, 1951.

MR. CHAIRMAN: The question is that leave be granted to introduce a Bill to amend *the* Ancient and Historical Monuments and Archaeological Sites and Remains (I/eclaration of National Importance) Act, 1951.

The motion was adopted.

SHRI K. D. MALAVIYA: Sir, I introduce the Bill.

THE APPROPRIATION (No. 3) BILL, 1953—continued.

Mr. CHAIRMAN: We now pass on to the further discussion of Mr. Shah's motion about the Appropriation (No. 3) Bill. Mr. Banerjee.

SHRI S. BANERJEE (West Bengal): Mr. Chairman, I rise to oppose the Bill. My object in doing so is to bring to the notice of the Government as also of this House certain very important matters which have been given a complete go-by in deeds, though not in words. It is not possible for me, nor do I intend doing so, to traverse the whole ground covered by the Bill. I intend therefore to confine my remarks only to matters relating to rehabilitation of refugees from East Bengal, labour and unemployment and external, affairs. It will not be far from the truth to say that the whole expenditure referred to in this Bill is related to the First Five Year Plan, the proper implementation of which, in the words of the authors of the Plan, requires

the co-operation of the entire nation and requires an all-out mobilisation of the efforts and resources of the people in support of the plan. Is there any possibility for this in the mental makeup of the present Government? Most emphatically not. I will deal first of all wich the rehabilitation of refugees. On page 131 of the Summary of the First Five Year Plan, it is laid down:—

"Upto' March, 1952, the Govern-' ment had incurred a total expenditure of Rs. 90.54 crores on rehabilitation (as distinct from relief) of-displaced persons. Rs. 27.81 crores are proposed to be spent during 1952-53."

Rs. 12.67 crores are proposed to be spent during 1953-54. as the figure on page 6 of the Appropriation Bill shows.

It also says on page 132: —

"The rehabilitation of 7.5 million displaced persons presents numerous special problems but. viewed broad ly, it has to be regarded as an essen tial aspect of the development of the economy of the country as a whole. The programme'of rehabilitation is an integral part of the Five Year Plan although necessarily it has to be kept under constant review, in particular, for meeting the exigencies of the changing situation in respect of displaced persons from East Pak istan."

There is also on page 42 of that Summary laid down:—

"Public co-operation and public opinion constitute the principal force and sanction behind planning.

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Public co-operation as envisaged in the Plan transcends differences of party.

The interests of parties are thus relegated to the background and the